



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Jammu, the 8th April, 2019

SRO 269

-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all Notifications(s) issued in this behalf, the Government hereby appoint the following officers to be competent authority for purposes of the said Act within the jurisdiction shown against each:-

S.No	Name Officer	Designation	Jurisdiction
1.	Mr. Dil Mir Choudhary, KAS	Sub Divisional Magistrate, Ramsoo	Tehsil Ramsoo, and Pogal Paristan (HQ Ukhral)
2	Mr. Giasul Haq, KAS.	Sub-Divisional Magistrate, Gool	Tehsil Gool.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

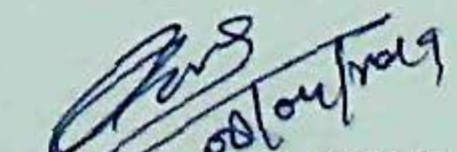
**Commissioner /Secretary to Government,
Revenue Department**

Dated: - 08 -04- 2019

No: - Rev/LB/10/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Divisional Commissioner, Jammu
3. Commissioner/Secretary to Government, General Administration Deptt.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs
(With 7 copies).
5. Deputy Commissioner, Ramban.
6. Sub-Divisional Magistrate Ramsoo/Gool
7. Director, Archives, Archeology & Museums, J&K Jammu.
8. OSD to Advisor (SK) to Hon'ble Governor for information.
9. Manager Government Press, Jammu/Srinager for publication in the Govt. Gazette
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website. Revenue Department.
12. Notification / Stock file.


(Ghulam Rasool) KAS

**Deputy Secretary to Government
Revenue Department.**